

(2022) 04 RAJ CK 0071
In the Rajasthan High Court

Case No : S.B. Criminal Miscellaneous Bail Application No. 2112 Of 2022

Kuljeet Singh @ Rana

APPELLANT

Vs

State Of Rajasthan

RESPONDENT

Date of Decision : 20-04-2022

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 34, 308, 323, 324, 325

Citation : (2022) 04 RAJ CK 0071

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : Abhishek Aggarwal, Ashish Gehlot, Javed Gauri,

Final Decision : Allowed

Judgement

Manoj Kumar Garg, J

The present bail application has been filed under Section 439 Cr.P.C. The petitioner has been arrested in connection with FIR No.341/2020 Police Station Sri Ganganagar Sadar, District Sri Ganganagar for the offence punishable under Sections 323, 324, 325, 308, 34 of IPC.

Counsel for the petitioner submits that both the injured received grievous injuries on the non vital part of the body. Counsel further submits that a specific allegation has been levelled by the injured against the co-accused Janta and no specific role has been assigned against the present petitioner and challan of the case has already been presented. The accused-petitioner is in judicial custody and the trial of the case will take sufficient long time to be concluded. Therefore, the benefit of bail should be granted to the accused-petitioner.

Learned Public Prosecutor vehemently opposed the bail application.

Having regard to the totality of the facts and circumstances of the case, without expressing any opinion on the merits of the case, I deem it just and proper to

grant bail to the accused petitioner under Section 439 Cr.P.C.

Accordingly, the bail application filed under Sec.439 Cr.P.C. is allowed and it is directed that petitioner Kuljeet Singh @ Rana S/o Gulab Singh, shall be released on bail in connection with FIR No.341/2020 Police Station Sri Ganganagar Sadar, District Sri Ganganagar provided he executes a personal bond in a sum of Rs.1,00,000/- with two sound and solvent sureties of Rs.50,000/-each to the satisfaction of learned trial court for his appearance before that court on each and every date of hearing and whenever called upon to do so till the completion of the trial.